

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT NEW DELHI**

**ORIGINAL APPLICATION NO. 139 of 2019
(Earlier O.A NO. 06 OF 2018)**

IN THE MATTER OF:

Mahagunpuram Apartment Owners Association ... Applicant

-VERSUS-

Ghaziabad Development Authority & Ors. ... Respondents

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Through

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**COMPLIANCE REPORT ON BEHALF OF THE GHAZIABAD
DEVELOPMENT AUTHORITY**

1. This report is being filed by the undersigned who is Assistant Engineer in Ghaziabad Development Authority, Uttar Pradesh in compliance of the order dated 08.07.2021 passed by this Hon'ble Tribunal.
2. That in pursuance of the order dated 08.07.2021 passed by this Hon'ble Tribunal:

Ghaziabad development Authority is directed to comply with specific condition no. 10 of the Environmental clearance. The Development Authority shall ensure that the said requisites area is left out for the green belt. In case of non-compliance, the Development Authority would be free to take action against the respondents.



The Authority is providing the details of its compliance.

3. That it is most respectfully submitted that as per the ground inspection Report dated 28.11.2018 of the Enforcement department, 15% mandatory green space has been left vacant as per the sanctioned plan and the project of Mahagunpuram is approved as per the rules and regulations with no violation of law.
4. That the total plot area of the sanctioned project measures 54630.00 Sq. Mtr. Of this area as provided in the Master plan 2021, 7679.78 sqm. was kept under green area. Apart from this green belt area of 5815.08 sqm. was also maintained.
5. That the scheme of the plot is illustrated hereunder:

Total plot area	54630 sqm.
Green area under the masterplan	7679.78 sqm
15% green area of the Net Plot	5815.08 sqm.
Total Green Area	$7679.78 + 5815.08 = 13494.86$ sqm
Percentage of total land under green area	13494.86 of $54630 = 24.7\%$



6. That it is submitted as provided hereinabove, that the total area under the green cover according to the master plan is 7679.78 sqm. And the green belt as per the sanction map is 5815.08 sqm. Thus, the total land under green cover is $7679.78 + 5815.08 = 13494.86$ sqm which is 24.7% of the total plot area and much higher than the stipulated 15%.
7. That it is pertinent to mention here that the aforesaid land left as per the master plan green area admeasuring 7679.79 sqm can be used by the Developer as per the Zoning Regulation mentioned in the Masterplan.
8. That it is respectfully submitted that environment and public health are one of the prime concerns of the Authority and it is working with utmost sincerity towards providing healthy environment to citizens in pursuance to the right to life as enshrined in Article 21 of the Constitution of India.
9. That it is submitted that the Authority is fully aware of its social responsibility and committed to the cause of preservation of environment and shall take all necessary measures for the implementation of any order that may be passed by this Hon'ble Tribunal in letter and spirit.
10. That it is humbly prayed that this Compliance Report may kindly be taken on record.



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Ghaziabad Development Authority & Ors. ... Respondents



AFFIDAVIT

Ajay Kumar Verma, aged 58 years, presently posted as Assistant Engineer, Ghaziabad Development Authority, presently at New Delhi, do hereby solemnly affirm and declare as under:

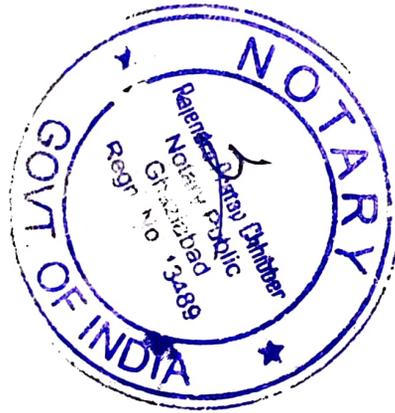
1. That I am authorized to represent GDA in the above-mentioned case and I am well conversant with the facts and circumstances of the case and as such competent to swear this affidavit in my official capacity.
2. That I have read and understood the contents of the present Affidavit and say that the contents are true and correct as per the official record available with my office and my belief.
3. That the contents of the Affidavit are drafted under my instructions, and I have understood the same.


Deponent
अजय कुमार वर्मा
सहायक अभियन्ता
प्रवर्तन जोन-4

VERIFICATION

I, the above-named deponent, verify that the contents of this affidavit are true and correct as per my belief and the official record available with my office, nothing material has been concealed there from.

Verified at New Delhi on this _____ day _____ of, 2021.




Deponent
अ० कु० वर्मा
सहायक अभियन्ता
प्रवर्तन जोन-34

08/12/21
I, _____
do hereby affirm that the contents of
this affidavit are true and correct as per my belief and the official record available with my office, nothing material has been concealed there from.
Witnessed by Through Shri. _____

ATTESTED
Rajendra Pratap Chhibber
Advocate & Notary Public
Gaziabad
Reg. No. 13489